

# LEGISLATIVE ASSEMBLY SECRETARIAT NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI-110054

## **SESSION REVIEW**

Second Session (Budget Session) of Eighth Assembly (24.03.2025 to 02.04.2025)

#### **SUMMONS**

Summons for the Second Session (Budget Session) of the Eighth Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 10.03.2025.

### **DURATION OF THE SESSION**

The Second Session (Budget Session) of the Eighth Legislative Assembly commenced on 24 March, 2025 and was adjourned sine-die by the Hon'ble Speaker on 02.04.2025 after holding seven (07) sittings. The sittings were held on 24.03.2025, 25.03.2025, 26.03.2025, 27.03.2025, 28.03.2025, 01.04.2025 & 02.04.2025. The House conducted its business for 27 Hours and 58 Minutes.

The Business conducted by the House during the Second Session (Budget Session) is summarized below.

### **OBITUARY REFERENCE**

The House paid homage on the demise of the Sh. S.K. Bagga, Former Member, Legislative Assembly of NCT of Delhi. The House observed two minutes silence as a mark of respect to the departed soul.

### MATTER RAISED BY HON'BLE MEMBERS

### Questions:

A total of 384 notices of questions were received for this session for Question Hour. Out of these, 80 notices of starred questions and 282 notices of un-starred questions were admitted, 20 notices were disallowed and 02 notice was clubbed.

# Special Mention (Under Rule 280):

267 Notices for Special Mention were received during the Session. 78 Matters were raised in the Session under Rule 280 which have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

# ANNUAL BUDGET (2025-26) on 25.03.2025

**Presentation of Annual Budget (2025-26):** Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Annual Budget of NCT of Delhi for the financial year 2025-26.

**Demands for Grants for the financial year 2025-26:** Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Demands for Grants for the financial year 2025-26. The Chair informed that the same will be considered by the House during the passing of Budget.

**Presentation and Voting on the Supplementary Demands for the financial year 2024-2025:** Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Second and Final batch of Supplementary Demands for Grants for the financial year 2024-2025. The Supplementary Demands were considered demand-wise and passed by voice-vote.

## Discussion on Annual Budget (2025-26):

Discussion on Annual Budget (2025-26) presented by Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance on 25 March 2025, commenced on 26.03.2025 and continued on 27.03.2025. 36 Members participated in the discussion including Shri Manjinder Singh Sirsa and Shri Ashish Sood, Hon'ble Ministers, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker and Smt. Atishi, Hon'ble Leader of Opposition. Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance replied to the discussion.

# **Legislation**

1. On 25.03.2025, Appropriation (No.1) Bill, 2025: Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance introduced the 'The Delhi Appropriation (No.1) Bill, 2025 (Bill No. 01 of 2025)' with the leave of the House.

The Motion was put to vote and adopted by voice-vote.

The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

2. On 27.03.2025, Appropriation (No. 2) Bill, 2025 : Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance introduced the 'The Delhi Appropriation (No. 2) Bill, 2025' (Bill No. 02 of 2025) with the leave of the House.

The Motion was put to vote and adopted by voice-vote.

The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

# Motion (Under Rule-107):

On 26.03.2025, Shri Surya Prakash Khatri, Hon'ble Member moved the motion with the leave of the House that "This House moves that for proper execution of official work, the number of Data Entry Operators working with each MLA be increased from 02 to 04 and their remuneration be enhanced as per skilled category under the Minimum Wages Act". 07 Members Participate in the discussion including Shri Abhay Verma, Hon'ble Chief Whip and Shri Ashish Sood, Hon'ble Minister replied to the discussion.

On 27.03.2025, Shri Abhay Verma, Hon'ble Chief Whip moved the following Motion Under Rule 107:

"Whereas in its sitting held on 04th December, 2024, the VII Assembly adopted three Motions to the effect that unfinished work of the Committee of Privileges, Committee on Petitions and Questions and Reference Committee be examined by the respective Committees of the VIII Assembly under Rule-183;

Whereas the provision under Rule-183 is to be used sparingly and only in important matters where the Committee could not finish the work before the dissolution of the House;

Whereas most of the pending matters were either not examined by the Committees or kept pending without submitting any Reports for years together;

Whereas some of the matters involving the Officers of the Delhi Government had led to litigation in the Delhi High Court;

Now, therefore this House decides that no further action be taken on the pending matters referred to the Committee of Privileges, Committee on Petitions and Questions and Reference Committee during the VI and VII Assembly and the same may be treated as disposed."

The Motion was put to vote and adopted by voice-vote.

#### PRIVATE MEMBERS' BUSINESS

### **Private Members' Resolutions:**

I. On 28.03.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker requested the Chair that his following Resolution may be taken up in the next session:-

"This House resolves that the name of the Mustafabad Assembly Constituency may be changed to Shiv Vihar Assembly Constituency in view of the sentiments of constituency voters".

The Chair requested the member to submit a fresh Notice in next session.

II. On 28.03.2025, Shri Ashok Goel, Hon'ble Member moved the following Resolution *that* 

"This House resolves that new cow shelters may be constructed and ensure proper maintenance of existing cow shelters for stray animals and cows".

08 Members participated in the discussion and Shri Ashish Sood, Hon'ble Minister of Development replied. The Resolution put to vote and adopted by voice-vote.

III. On 28.03.2025, Shri Sanjeev Jha, Hon'ble Member was not present in the House. Therefore, the following Resolution to be moved by him lapsed

"This House resolves that Delhi Government ensure implementation of free distribution of Gas Cylinder on special occasions".

## Calling Attention (Rule-54):

On 01.04.2025, the Chair informed the House a matter of Calling Attention (Rule-54) i.e. Alleged persistent power cuts affecting several areas of Delhi" has been listed which was to be raised by Shri Kuldeep Kumar, Hon'ble Member but he was absent in the House.

The Chair further stated that it was a serious matter which shows irresponsible behavior of Member of Opposition. He further stated that inspite of the absence of the Member who had given Notice, the matter was being taken up. The other Members of Opposition were also absent.

Shri Ajay Mahawar, Hon'ble Member also moved a Motion censuring the irresponsible behaviour of Shri Kuldeep Kumar, Hon'ble Member of Opposition. The House agreed with the Motion.

08 (Eight) Members participated in the discussion including Shri Abhay Verma, Hon'ble Chief Whip and Shri Ashish Sood, Hon'ble Minister of Power replied to the discussion.

# **Short Duration Discussions (Rule 55)**

On 01 April 2025, Shri Surya Prakash Khatri, Hon'ble Member continued discussion regarding 'water shortage, water logging, sewerage blockage and desilting of drains in Delhi' and made a brief statement.

On 02 April 2025, 02 (two) members participated in the discussion including Shri Mohan Singh Bisht, Hon'ble Deputy Speaker and Shri Pravesh Sahib Singh, Hon'ble Minister replied to the discussion.

## PAPERS LAID

1. On 24.03.2025 Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance laid the copies of the Report of the Comptroller and Auditor General of India on Performance Audit Report on Functioning of 'Delhi Transport Corporation' relating to Government of NCT of Delhi (Report No. 4 of 2024) (Hindi & English) on the Table of the House.

Hon'ble Speaker made a statement on pending ATNs of CAG Reports.

- Seven (7) Members including Shri Manjinder Singh Sirsa, Hon'ble Minister expressed their views on 24.03.2025.
- 2. On 26.03.2025, Smt. Rekha Gupta, Hon'ble Chief Minister laid copies of the following on the table of the House.
  - I. Finance Accounts and Appropriation Accounts of the Government of NCT of Delhi for the year 2021-2022 (Hindi & English Version).
  - II. Finance Accounts and Appropriation Accounts of the Government of NCT of Delhi for the year 2022-2023 (Hindi & English Version).

On 28.03.2025, Discussion on Report of the Comptroller and Auditor General of India on Performance Audit Report on Functioning of 'Delhi Transport Corporation' relating to Government of NCT of Delhi (Report No. 4 of 2024) and Finance Accounts and Appropriation Accounts of the Government of NCT of Delhi for the year 2021-2022 & 2022-2023 laid by Smt. Rekha Gupta, Hon'ble Chief Minister on 24 March 2025 & 26 March 2025 respectively.

Seven (7) Members including Dr. Pankaj Kumar Singh, Hon'ble Minister expressed their views on 28.03.2025 and Smt. Rekha Gupta, Hon'ble Chief Minister replied to the discussion.

The Chair made a brief statement and referred the Report on the findings of the CAG Reports and referred Report on Delhi Transport Corporation to the Committee on Government Undertakings and Finance Accounts & Appropriation Accounts of the Government of NCT of Delhi for the year 2021-2022 & 2022-2023 to the Public Accounts Committee with the directions that the Committees should submit their Report within three months. Further, the Transport Department and DTC should submit their ATNs to the Assembly Secretariat within a period of one month from now.

3. On 01.04.2025, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance laid the copies of the Report of the Comptroller and Auditor General of India on "Performance Audit on Prevention and Mitigation of Vehicular Air Pollution in Delhi" relating to Government of NCT of Delhi for the year ended 31 March 2021 (Report No. 2 of 2022) (Hindi & English) on the Table of the House.

12 (Twelve) Members including Shri Manjinder Singh Sirsa, Hon'ble Minister expressed their views on 01.04.2025 & 02.04.2025 and Smt. Rekha Gupta, Hon'ble Chief Minister replied to the discussion.

The Chair made a brief statement and directed that the CAG Report (No. 02 of 2022) be examined by the Public Accounts Committee of the Delhi Legislative Assembly thoroughly and the Committee should submit its Report within a period of three months. Further, the Chair also directed that all concerned Departments must submit their Action Taken Notes within one month.

### **COMMITTEE REPORT**

On 24.03.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker, presented the *First Report of Business Advisory Committee*. The report was put to vote and adopted by voice-vote on 26.03.2025.

On 24.03.2025, Shri Sanjay Goyal, Hon'ble Member presented the First Report of *Committee on Private Members' Bills and Resolution*. The report was put to vote and adopted by voice-vote on 26.03.2025.

### STATEMENT/ANNOUNCEMENT BY CHAIR

➤ On 24.03.2025, the Chair informed the House that he had been informed by the Accountant General (Delhi) during her meeting with him on 21 March 2025 that the Public Accounts Committee and Committee on Government Undertakings had not submitted any Reports for the past more than 12 years. Hon'ble Speaker also informed that most of the Departments had not submitted the Action Taken Notes on the C&AG

- Reports. He stated that he had directed that the Audit Para Monitoring System developed by NIC and implemented in the Department of Expenditure, Government of India should be immediately adopted in Delhi too.
- ➤ On 26.03.2025, the Chair informed the House that Delhi Vidhan Sabha had signed a MoU with Ministry of Parliamentary Affairs, Govt. of India for implementation of NeVA (e-Vidhan) and it will be implemented within 100 days. He also thanked Shri Kiran Rijiju, Hon'ble Minister of Parliamentary Affairs, Officers of Govt. of India, NIC and the Law, Justice and Legislative Affairs, Finance and Information Technology Departments of Delhi Govt. for their cooperation for introducing the NeVA in Delhi Legislative Assembly.
  - 04 (four) Members expressed their views including with Shri Ashish Sood, Hon'ble Minister.
- ➤ On 27.03.2025, The Chair informed the House that he had received a letter from Smt. Atishi, Hon'ble Leader of Opposition stating therein that Notices under Rule-280 submitted by some Members had been disallowed by the Hon'ble Speaker. The Chair referred to the provisions of Rule-280. He stated that Delhi Legislative Assembly follows the Rajya Sabha Rules in this regard and cited the Rule-180 B (ii) & (iii) of Rules of Procedure and Conduct of Business in Rajya Sabha. He gave a ruling that the matter which has already been raised, not under the purview of Delhi Government or intended to organized disruption of the House shall not be allowed. He also warned that the Opposition should not rush to the Media first, instead of apprising him of their grievance. He clarified that no discussion will be allowed which aims to waste the time of the House for political gains and Media glory.
- ➤ On 28.03.2025, The Chair gave a ruling regarding Starred and Un-starred Questions on 'reserved subjects'. He stated that Questions regarding the reserved subjects shall be admitted by him on case-to-case basis. He further stated that in the matter of 'Services', the Hon'ble Supreme Court has decided that it is not a reserved subject and Questions of this Department shall be admitted and answered.
- ➤ On 01.04.2025, The Chair informed the House that Delhi Legislative Assembly will be fully Solar energized within 100 days.
- ➤ On 01.04.2025, The Chair informed the House that Members for three Financial Committees i.e. Committee on Public Accounts, Committee on Government Undertakings & Committee on Estimates had been elected unanimously and the Committees had been constituted for the financial year 2025-2026.

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